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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi

Notification No: 59/2015-2020

New Delhi, the 29 March, 2019

Subject: Addition of provision related to the Scheme for Rebate of State and Central Taxes and Levies (RoSCTL) notified by the Ministry of Textiles.

S.O.(E): In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 1.02 of the Foreign Trade Policy, 2015-2020, the Central Government hereby makes the following amendments in the Foreign Trade Policy 2015-2020 with immediate effect:

2. A sub-para (c) is inserted in the para 4.01 of the Foreign Trade Policy as below

“(c) Scheme for Rebate on State and Central Taxes and Levies (RoSCTL), as notified by the Ministry of Textiles on 07.03.2019, and implemented by the DGFT.”

Effect of this Notification: A new sub para has been inserted in the Foreign Trade Policy to give effect to the Ministry of Textiles Notification No. 14/26/2016-IT (Vol II) dated 07.03.2019 regarding the Scheme for Rebate of State and Central Taxes and Levies

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